

Annex XV

[A. P. (DIR Series) Circular No. 15, dated October 29, 2007 & A.P. (DIR Series) Circular No. 119, dated April 7, 2014]
[see Part A, Section I, para 1(iv)(d)]

Application cum Declaration for booking of forward contracts up to USD 250,000 by Resident Individuals, Firms and Companies

(To be completed by the applicant)

I. Details of the applicant

- a. Name
- b. Address.....
- c. Account No.....
- d. PAN No.....

II. Details of the foreign exchange forward contracts required

1. Amount (Specify currency pair)
2. Tenor

III. Notional value of forward contracts outstanding as on date

IV. Details of actual / anticipated remittances

1. Amount :
2. Remittance Schedule :
3. Purpose :

Declaration

I,(Name of the applicant), hereby declare that the total amount of foreign exchange forward contracts booked with the ----- (designated branch) of -----(bank) in India is within the limit of USD 250,000/- (US Dollar Two lakh and Fifty Thousand only) and certify that the forward contracts are meant for undertaking permitted current and / or capital account transactions. I also certify that I have not booked foreign exchange forward contracts with any other bank / branch. I have understood the risks inherent in booking of foreign exchange forward contracts.

Signature of the applicant

(Name)

Place:

Date:

Certificate by the Authorised Dealer Category – I bank

This is to certify that the customer(Name of the applicant) having PAN No..... has been maintaining an account(no.) with us since We certify that the customer meets the AML / KYC guidelines laid down by RBI and confirm having carried out requisite suitability and appropriateness test.*

Name and designation of the authorized official:

Place:

Signature:

Date: Stamp and seal

** month / year*